(c) Review by Government on the working of the Centre.

[Placed in Library. See No. LT-4159/87 for (a) to (c).]

- (iii) (a) Annual Report and Accounts of the Vishwayatan Yogashram, New Delhi, for the year 1985-86, together with the Auditors' Report on the Accounts.
- (b) Review by Government on the working of the Yogashram.
- (c) State ment giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4267/87 for (a) to (e)]

REPORTS OF THE PUBLIC AC-OUNTS COMMITTEE

SHRI NIRMAL CHATTERJEE (West Bengal): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Reports of the Public Accounts Committee:—

- (i) Seventy-sixth Report on delay in development of an equipment for Air Force.
- (ii) Seventy-sevnth Report on Union Excise Duties—Non-levy of duty on products captively consumed—Cellulose Xanthate.
- (iii) Eighty-second Report on action taken on their 43rd Report (Eighth Lok Sabha) on Central Excise—Impact of reduction in duty on prices of refrigerators and tyres.
 - (iv) Eighty-third Report on action taken on the 44th Report (Eighth Lok Sabha) on Review on the working of the Department of Defence Supplies.

REPORT OF THE RAILWAY CON-VENTION COMMITTEE (1985)

श्री भगतराम मनहर (मध्य प्रदेश):
श्रीमन, मैं संज्ञाधन जुटाने मंबंधा समिति
के छठे प्रतिवेदन—रेलवे योजना वित्त को
बढ़ावा देने के लिए सार्वजनिक ऋण लिया
जाना—में अन्तिबिष्ट सिफारिशों पर
सरकार द्वारा की गई कार्यवाही के संबंध
में रेलवे अभिसमय समिति के आठवें
प्रतिवेदन को एक प्रति (अंगेजो तथा
हिन्दों में) समा पटल पर रखता हूं।

THE COMMITTEE ON THE WEL-FARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI RADHAKISHAN MALAVIYA (Madhya Pradesh): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Reports of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Report of the Study Tour of Study Group I of the Committee on its visit to Calcutta, Arunachal Pradesh, Andaman and Nicobar Islands and Madras during January, 1987.
- (ii) Report of Study Tour of Study Group II of the Committee on its visit to Trivandrum, Cochin, Lakshadweep, Bangalore and Bombay during January, 1987.

MOTION FOR ELECTION TO THE COUNCIL OF INSTITUTES OF TECHNOLOGY

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION AND CULURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI): Sir, I beg to move the following. Motion:

"That in pursuance of clause (k)" of sub-section (2) of section 31 of

the Institutes of Technology Act. 1961 (59 of 1961), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be member of the sub-Council established under section (1) of section 31 of the said Act.

The question was put and the motion was adopted.

MR. CHAIRMAN: Special Mentions. Mr. Prashant.

TO THE REPORTED REFERENCE RAISING OF THE ISSUE OF REFE-RENDUM IN KASHMIR BY PAKIS-TAN

SHRI DHARAM CHANDER PRA-Kashmir): (Jammu and SHANT Mr. Chairman, Sir, I am raising a very important issue which pertains to the State of Jammu and Kashmir: its accession to India. Sir, the State acceded to India on the 26th October 1947 when Maharaja Hari signed the instrument of Accession with the support.

MR. CHAIRMAN: Mr. Kalmadi, why are you standing up?

SHRI DHARAM CHANDER PRA-SHANT: ... of Sheikh Mohammad Abddullah who was the leader Kashmir. This accession was constitutionally and legally valid, because the instrument was signed by Maharaja with the support of Sheikh Abdulla who was the leader of Kashmir, sole leader of Kashmir. unfortunately, the leaders of Pakistan are harping on the old tune demanding plebescite or referendum for Kashmir, which has no validity. According to all canons of justice, the State is part of India, irrevocable part of India. On 6th February 1954 the State Assembly took a decision that there will be no change in this issue; this issue of accession could not be altered. But recently Mr. Zia-ul-Haq has made a ment in the occupied area known as

Azad Kashmir. He has equated Kashmir with Afghanistan saying that as Russian troops are occupying Afghanistan, similarly the Indian troops Jammu and Kashmir. are in Sir the Indian troops are defending the borders of motherand Kashmir is a part motherland. But I don't understand the mentality of Pakistani leaders. Why are they crying and raising this issue again and again in internationa forums and in other parts of the world It was decided that this issue will taken up according to the spir of the Simla Agreement. But the say that we should take the resolutions into consideration the Kashmir issue. Alı the Resolutions say that there should b referendum in Kashmir. These Re solutions have no validity now. Du ing the last 40 years, the State i Jammu and Kashmir has made tro mendous development because of i being an integral part of India. want that these Pakistani leader should be warned that there shoul be any utterance of nature claiming that there should be plebiscite or referendum in and Kashmir which is an irrevocable and integral part of India. Thers cannot be any second thought about

SHRI B. SATYANARAYAN RED-DY (Andhra Pradesh): What about that part of Kashmir which has been occupied by Pakistan?

SHRI DHARAM CHANDER PRA-SHANT: This two-third part of Kashmir is under illegal occupation of Pakistan. We demand that this parwhich they call Azad Kashmir a which we call as so-called Kashmir, should be given back to because our State has every right claim that area which was forcib occupied by Pakistan. They about 5000 Kabalis on 21st Octobe 1947. They killed people. Even the churches were attacked. Nuns were killed and women were raped. They plundered the houses. They say that the State belongs to Pakistan.